

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/MP/2019

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent.

Petitioners : GMR Energy Trading Limited
GMR Warora Energy Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited

Date of Hearing : 17.9.2021

Coram : Shri P.K.Pujari, Chairperson
Shri Arun Goyal, Member
Shri P.K.Singh, Member

Parties present : Shri Sanjay Sen, Senior Advocate for the Petitioners
Shri Hemant Singh, Advocate for the Petitioners
Shri Lakshyajit Singh Bagdwal for the Petitioners
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

